

UTTAR PRADESH OFFICIAL LANGUAGE ACT, 1951¹

(U. P. Act No. XXVI of 1951)

Amended by

U. P. Act No. IX of 1969

U. P. Act No. XXVIII of 1989

*Authoritative English ²text of the Uttar Pradesh Raj Bhasha
Adhiniyam, 1951*

**[Passed in Hindi by the U. P. Legislative Assembly on
September 27, 1951, and by the Uttar Pradesh Legislative Council
on September 29, 1951.]**

**Received the assent of the Governor on Nov. 5, 1951, under
Article 200 of the Constitution of India.]**

AN

ACT

*to provide for adoption of Hindi as the language to be used for the
official purposes and other matters of the State of Uttar Pradesh.*

**WHEREAS Article 345 and Clause (3) of Article 348 of the
Constitution provide *inter alia* that the Legislature of a State may
by law adopt Hindi in Devnagri script as the language to be used
for official purposes of the State and for matters hereinafter
appearing ;**

It is hereby enacted as follows :—

**Short title,
extent and
commencement**

1. (1) This Act may be called the Uttar Pradesh Official
Language Act, 1951.

(2) It extends to the whole of Uttar Pradesh.

(3) It shall come into force at once.

**Hindi to be
official language
of the State**

2. Without prejudice to the provisions of Articles 346 and 347
of the Constitution, Hindi in Devnagri script shall, with effect from
such date ³[***] as the State Government may, by ⁴notification in the
Official *Gazette*, appoint in this behalf, be the language used in respect
of the following :—

(a) (i) ordinances promulgated under Article 213 of the
Constitution ;

1. For Statement of Objects and Reasons see Gaz. Extra., d. Aug. 23, 1951, for discussion, see L. A. Pro.,
d. Aug. 28, 1951, in Vol. XCVI, p. 125, d. Sept. 18 and 19, 1951, in Vol. XCVIII, pp. 135-147 and 163-210,
d. Sep. 24, 25, 26 and 27, 1951, in Vol. XCIX, pp. 29, 69-114, 125-177 and 187-193, d. Mar. 7, 1952, in
Col. C, p. 21 and L. C. Pro. d. Sept. 28 and 29, 1951, in Vol. XXIV, pp. 207, 240-256 and 257-278.

2. Published in Gaz. Extra., d. Nov. 12, 1951.

3. *Omit.* by sec. 2 of U. P. Act No. IX of 1969.

4. See no. no. U. O. 718/XVII, d. Oct. 30, 1952, in Gaz. Extra., d. Oct. 30, 1952.

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(ii) orders, rules, regulations and bye-laws issued by the State Government under the Constitution of India or under any law made by Parliament or the Legislature of the State ; and

(b) all or any of the official purposes of the State ;

and different dates may be appointed for different purposes in clauses (a) and (b) aforesaid.

¹[Provided that the State Government may by general or special order in this behalf permit the use of the international form of Indian numerals for any official purpose of the State.]

Use of Urdu

²[**3.** In the interest of Urdu speaking people, Urdu language shall be used as second official language for such purposes as may be notified by the State Government from time to time.]

1. *Ins. by sec. 3 of U. P. Act No. IX of 1969.*

2. *[Ins. by sec. 2 of U. P. Act No. XXVIII of 1989.](#)*

